

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 14th day of January, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.  
HON. MR. D. R. TIWARI, A.M.

O.A. No. 481 of 1999

R. K. Mishra S/O Shri R.S. Mishra R/O C-95, Hanuman Nagar,  
Line-Par, Moradabad (UP)..... ....Applicant.  
Counsel for applicant : Sri T.S. Pandey.

Versus

1. Union of India, Ministry of Communication, Department of  
Telecom, Sanchar Bhawan, New Delhi through Secretary.  
3. Chief General Manager, Telecom, Western Circle, Dehradun.  
4. Telecom District Manager, Moradabad 'UP).  
..... ....Respondents.

Counsel for respondents : Sri M.B. Singh.

ORDER (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri A.P. Singh, holding brief of Sri T.S.  
Pandey, learned counsel for applicant and Sri M.B. Singh,  
learned counsel appearing for respondents.

Connected vide  
Order dated  
4-3-04.  
R.S.  
V.C.  
4/3/04

2. The applicant is Junior Telecom Officer and has  
since been absorbed in the Bharat Sanchar Nigam Limited.  
It is admitted to the learned counsel appearing for the  
parties that the B.S.N.L. has not yet been brought within  
the purview of Tribunal by means of notification under  
section 14(2) of the Administrative Tribunals Act, 1985.  
It is true that when the Original Application was instituted,  
the applicant was in the employment of Ministry of Communi-  
cation, Department of Telecom but after the Bharat Sanchar  
Nigam Limited came into existence, the services of the  
applicant <sup>were</sup> transferred and he has been absorbed in the  
B.S.N.L. In that view of the matter, the Tribunal has  
seized to have any jurisdiction to proceed with the matter.

R.S.

3. The Original Application is, therefore, dismissed without prejudice to the right of the applicant to pursue his remedy before the appropriate forum.

No order as to costs.

*A.M.*

A.M.

*V.C.*

V.C.

Asthana/